

CA NOs.23/2016 & 27/2016

IN

CP NO. 96(ND)/2010

RT No.45/2016

Rakesh Kumar & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents


Present: Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)
Ms. Charu Sharma, Advocate for Raj Dulari, Petitioner No. 1(v)
Mr. Tarun Sharma, Advocate for Satvinder Gupta, Petitioner No.2.
Mr. Shailender Kashyap, Advocate for Mr. Ajay Sharma,
Advocate for respondent No.5 & 6.
Mr. Prince Chadha, Practising Company Secretary for
Mr. Sanjiv Bansal, Advocate for respondents No.2 to 4 & 7.

Mr. Mahender Pal Advocate has filed amended memo of parties as directed on the previous date. Copy of the same has been supplied to the counsel opposite.

Mr. Tarun Sharma, Advocate has not filed no objection from the previous counsel. For this reason, the petitioner was directed to appear in person for making statement if the petitioner wants to withdraw from the instant petition. The learned counsel Mr. Shailender Kashyap, appearing for respondents No. 5 & 6 seeks time to file reply on the ground that the younger son of Mr. Ajay Sharma, Advocate was not quite well. It is submitted that the reply is ready but the brief is with Mr. Ajay Sharma. Mr. Shailender Kashyap states that the reply would be filed in the registry within two days. Let the needful be done positively, with copy to the counsel opposite. The petitioner No. 2 to appear in person or through his Special Power of Attorney for making statement on 23.11.2016. As already observed that it was last opportunity granted to the respondents No. 5 & 6 to file reply, but the adjournment is being

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granted in the interest of justice. Notice of application No. CA 27/2016 given to Sh. Mahinder Pal, Advocate for rest of the petitioners. Response to this application be filed by the next date. There is another application of Sh. Satinder Vir Gupta for recording compromise. The same be filed on 23.11.2016 in case there is proper representation from petitioner No. 2 when the main petition is taken up.


(Justice R.P. Nagrath)
Member (Judicial)

November 16, 2016
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